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LAW DEPARTMENT

NOTIFICATION

The 27th August 2010

S.R.O. No. 376/2010—In exercise of the powers conferred by Section 40 of the Gram Nyayalayas Act, 2008 (4 of 2009), the State Government do hereby make the following rules, namely :—

1. Short title and commencement—(1) These rules may be called Orissa Gram Nyayalaya Staffs (conditions of service of Officers and Staffs) Rules, 2010.

(2) They shall come into force on the date of their publication in the *Orissa Gazette*

2. Definitions—(1) In these rules, unless the context otherwise requires,—

(a) 'Act' means Gram Nyayalaya Act, 2008 (4 of 2009)

(b) 'Conciliator' means conciliators appointed under Section 27 of the Act; and

(c) 'Section' means section of the Act.

(2) Words and expressions used but not defined in these rules shall have the same meaning as respectively assigned to them in the Act.

3. Salaries and Allowances of the Officer and Other Employees—The Officers and other employees as provided by the State Government under Section 17 shall, draw salary and allowances and be governed by the conditions of service as applicable to their counterpart under the Orissa District and Subordinate Courts Non-judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008.

4. Terms and conditions for engagement of the Conciliator—(1) The terms and conditions for engagement of Conciliator shall be as follows :—

(a) The Conciliator shall be appointed for a period of three years and shall be eligible for reappointment on expiry of such term;

- (b) The Conciliator shall keep the Nyayadhikari informed in advance of the duration of leave of his absence;
- (c) Ordinarily, the Conciliator shall not remain absent on the date of sitting fixed by the Nyayadhikari unless the leave of absence is granted by the Nyayadhikari;
- (d) The Conciliator shall submit a Memorandum setting out the facts and the terms on which parties desire to settle the dispute amicably;
- (e) The Conciliator shall not hold any brief for either of parties.

(2) The Conciliator shall receive a fee of Rs.350 for each day of sitting and entitled such traveling allowances as applicable to Group 'B' officers of the State Government, when the journey is performed as per the direction of Nyayadhikari for discharging the duties as assigned under the Act.

[No. 9613—VJ-41/2009(Pt. II)-L.]

By order of the Governor

D. DASH

Principal Secretary to Government